

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/s AUTO FRICTION COMPONENTS INDIA PVT LTD		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	AUTO FRICTION COMPONENTS INDIA PVT LTD
2.	Date of incorporation of corporate debtor	15.12.1972
3.	Authority under which corporate debtor is incorporated / registered	Roc-Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34300KL1972PTC002468
5.	Address of the registered office and principal office (if any) of corporate debtor	Industrial Estate, Pappanamcode, Trivandrum - 695 019
6.	Insolvency commencement date in respect of corporate debtor	18.03.2020
7.	Estimated date of closure of insolvency resolution process	14.09.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Raju Palanikunnathil Kesavan (Reg. No. IBB/IPA-001/IP-P00801/2017-18/11356)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Raju Palanikunnathil Kesavan CGNRA-9(33/1183A), Kodamassary Lane, Chalikkavattom, Vennala P.O. Kochi-682028, Email- rajupkin@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	CA Raju P.K., M/s Agasti & Associates, Chartered Accountants, First Floor, 79, 6th Cross Road, Girinagar, Kochi - 682 020 Email: rajupkin@gmail.com
11.	Last date for submission of claims	04.04.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class:Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/downloadform.html Physical Address: as given in Sl.No.10
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the AUTO FRICTION COMPONENTS INDIA PVT LTD on 18.03.2020 The creditors of AUTO FRICTION COMPONENTS INDIA PVT LTD are hereby called upon to submit their claims with proof on or before 04.04.2020 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Sd/- Raju Palanikunnathil Kesavan (Interim Resolution Professional) Date: 20.03.2020 (Reg. No. IBB/IPA-001/IP-P00801/2017-18/11356) Place: Cochin		